

Ministry of Corporate Affairs

National Conference on Insolvency and Bankruptcy: Changing Paradigm

19th August, 2017

Taj Mahal Palace, Apollo Bunder, Mumbai.

The Insolvency and Bankruptcy Code, 2016 ('Code') is a key economic reform of the Government, providing the much needed unified legal framework to resolve insolvency and provide faster and efficient exit framework for corporates. The Code through its time bound processes aims at providing greater certainty around the bankruptcy process and also bring the Indian statutory regime at par with some of the most legally advanced jurisdictions of the world.

This is the ninth month since commencement of the provisions relating to corporate insolvency in the Code. In its endeavor to facilitate better understanding of intricacies of this Code, share the experiences gained during these nine months and also discuss the challenges that need to be overcome, the **Ministry of Corporate Affairs (MCA)**, **National Foundation for Corporate Governance (NFCG)** and **Insolvency and Bankruptcy Board of India (IBBI)** are organizing a **National Conference on Insolvency and Bankruptcy: Changing Paradigm** on **19th August 2017** at the **Taj Mahal Palace, Apollo Bunder, Mumbai.**

The Conference will witness one of the largest gathering of Industry, Professionals, Regulators and other stakeholders sharing their experiences in the implementation and compliance of the Code.

Shri Arun Jaitley, Hon'ble Minister of Finance, Corporate Affairs & Defence has kindly consented to be the **Chief Guest** at the Conference. **Dr Urjit Patel**, Governor, Reserve Bank of India, **Mr Ajay Tyagi**, Chairman, Securities and Exchange Board of India and **Dr M S Sahoo**, Chairman, Insolvency and Bankruptcy Board of India would also address in the inaugural session. **Hon'ble Justice M. M. Kumar** has consented to give a valedictory address.

Inauguration function will be followed by a Panel discussion on '**Creditor & Debtors perspective- Striking the balance**' which would be participated by the persons from Industries. **Ms Latha Venkatesh**, Executive Editor, CNBC-TV18 will moderate the Panel discussion which would be participated by **Shri Uday Kotak**, Executive Vice Chairman & Managing Director, Kotak Mahindra Bank Limited, **Shri Sunil Mehta**, Managing Director & CEO, Punjab National Bank, **Shri Ajit Gulabchand**, Chairman and Managing Director, Hindustan Construction Company Limited, **Shri Hari Sankaran**, Vice Chairman and Managing Director, Infrastructure Leasing & Financial Services Limited, **Shri Vinayak Bahuguna**, CEO & MD, Asset Reconstruction Company (India) Ltd and **Shri Nikhil Srivastava**, Director, KKR India Advisors Pvt Ltd.

Valedictory Session is on the topic '**Role of NCLT-How it works in practice**' which will be moderated by **Shri Bahram N Vakil**, Managing Partner, AZB & Partners and participated by **Shri Darius J Khambata**, Senior Counsel, Bombay High Court and **Hon'ble M. K. Shrawat**, Member, National Company Law Tribunal and **Hon'ble Justice M.M. Kumar**, President National Company Law Tribunal has consented to give a valedictory address.
